

"hulla-gulla" in respect of the Tamil Nadu Government and *not* the Tamil Nadu Legislative Assembly.

Moreover, a question of privilege would not arise in respect of anything said by a Member on the floor of the House.

In the circumstances, I am treating the matter as closed."

I also do not give my consent to the question of privilege which was sought to be raised by Shri S. M. Krishna and others against the Tamil Nadu Legislative Assembly and its speaker.

12.15 hrs.

MATTERS UNDER RULE 377

MR. SPEAKER : I have a number of notices and many other things. Today being the last day of this session, I am going to have. . .

SOME HON. MEMBERS : Free for all.

MR. SPEAKER : Yes, free for all, but only for those who have given these notices. As regards those who have missed this, I sympathise with them. . .

SHRI DINEN BHATTACHARYYA (Scrap-pore) : I have to raise something very important.

MR. SPEAKER : I have a number of notices from the hon. Member's party. But I think the time has gone now.

SHRI DINEN BHATTACHARYYA : I have something very important to raise.

MR. SPEAKER : Everything is important but it is a question of availability of time.

SHRI DINEN BHATTACHARYYA : I think you have permitted me. I shall finish within a very short time. I shall be very brief.

MR. SPEAKER : Why is he so impatient? When I am standing, why does he not listen? I hope he will kindly give up this habit by the time he comes for the next session.

SHRI DINEN BHATTACHARYYA : If the situation in my State changes.

MR. SPEAKER : I wish it could change at the earliest.

SHRI S. M. BANERJEE (Kanpur) : You had permitted me to raise an important matter. . .

MR. SPEAKER : Yes, I am going to mention the names of all those who have sent the notices or chits.

Yesterday, some Members had raised a certain question about the beating and insulting of a marriage party. I again looked into the papers, but I found that no calling-attention-notice had been tabled ; it came only last evening after the sitting of the House. By that time, the time allowed had already passed. But I am allowing one of those Members to raise it within just a minute or so.

Then, Shri Samar Mukherjee wants to raise something regarding the reply given by Shri K. C. Pant to certain questions. Then, there is Shri Dinen Bhattacharyya. Of course, he is already very impatient. Then, Shri Chintamani Panigrahi and Shri S. M. Banerjee are there.

SHRI G. VISWANATHAN (Wandiwash) : What about my name ?

MR. SPEAKER : Yes, his name is also there. But his point is something entirely different from these things. But he will also be given a chance.

Now, one of those hon. Members who had given me the notice regarding the beating and insulting of a marriage party may raise it now, just within one minute.

SHRI KARTIK ORAON (Lohardaga) : It has been reported that a marriage party of a Scheduled Caste was badly beaten up including the bridegroom. This is a very serious case.

AN HON. MEMBER : Where ?

SHRI KARTIK ORAON : In village Motawar of Bikaner District in Rajasthan. The police had not taken any action in that case. This is really a very serious matter.

What I really want to impress upon Government is that those who are really interested in bringing about law and order in this country must have as their guideline or watchword the dictum "such results of human conduct which the law seeks to prohibit must be made punishable." If we do not take notice of such incidents, then we can never thinking of bringing about law and order in this country.

The second instance is one relating to two innocent children in village Nauhar in Ganganagar district, their heads were chopped off and were thrown into a well. This is the height of lawlessness which we are seeing, and it is an insult to human intelligence that the Central Government or the State Government, whoever is responsible, should acquiesce in matters like this.

Therefore, I would like to know from Government whether they would like to take definite action on matters like this. I would like to know whether they are aware of these incidents, and if so, what action they are going to take in these and in future incidents of this nature.

SHRI B. P. MAURYA (Hapur) : Worse than Naxalites.

श्री पन्नालाल बारूपाल (गगानगर)

अध्यक्ष महोदय, मुझे अत्यन्त खेद के साथ इस सभा में यह निवेदन करना है कि 23 वर्षों का आजादी के बाद भी आज अनुसूचित जाति के लोग और अनुसूचित जाति के परिवारों के लोग एक गुलामी की जिन्दगी बिता रहे हैं। भारतीय सविधान के अन्तर्गत भारत के समस्त नागरिकों को समान अधिकार दिया गया है। परन्तु आज भी हम लोग गावों के अन्दर उन समान अधिकारों से वंचित हैं। मरे अपने स्वजाति के लोगों को एक बारान जब देवों के मन्दिर के सामने मर्यादा टूटने के लिये गई थी तो राजपूत वहाँ आए और बड़ी बेरहमी से उन्होंने दूल्हे को पाटा और बारतियाँ को पीटा।.. (व्यवधान) .. यह मरा समस्त जाति का अपमान हुआ है। इस सरकार की विवकार है कि आज भी हमारे साथ यह अन्याय हो रहा है।

मेरे निर्वाचन क्षेत्र के एक कस्बे "नीहर" में एक माँडे तीन वर्षों की आयु ब लिंगा और 6 वर्ष के बच्चे की निर्मम हत्या करके, गवा काट कर टुकड़ों में काट दिया गया और अपराधी को आज तक पता नहीं लगा। मैं चह्वाण माहब में विशेष रूप में रहना चाहता हूँ कि पुनिम का नियुक्त करके हमका पता लगाय।

एक बात और रहना चाहता हूँ—जिला मीयर चरू और झुनु में आज भी जो जमीन उनके पाय बाप दादाओं के जमान में चली आ रही है जिसे पर उनका जन्म मिद्ध अधिकार है, स्वातन्त्र्य में उनका नाम चड़ा हुआ है उनको वहाँ के जाट और राजपूत पाट पीट कर खनास निवान रहे हैं। मैं आप के द्वारा चह्वाण माहब और रस्थान मरगार से रहना चाहता हूँ. (व्यवधान) इसमें हमन की बात नहीं है यह बड़े शर्म की बात है ..

एक माननीय सदस्य चह्वाण माहब, टोम मिनिसटर नहीं है।

श्री पन्नालाल बारूपाल निरान भारत के मन्त्रि मन्डल के विरुद्ध सदस्य है।

अध्यक्ष महोदय आपकी बात उन्होंने नाट कर ना है।

SHRI KARTIK ORAON : There should be a parliamentary committee to go into it.

SHRI SAMAR MUKHERJEE (Howrah) : I want to raise a point concerning a reply given by the Minister of State in the Ministry of Home Affairs, Shri K. C. Pant, on July 28, when he gave a wrong and misleading statement in reply to my question No 1434 regarding the combing operation in Hindustan Motors Factory. He had then stated that the combing operation was conducted for only three hours and again he stated that there was no dislocation of production. The real fact is that the combing operation continued almost the whole day and as for dislocation of production, production was completely stopped for two days. For two days, there was no produc-

[Shri Samar Mukherjee]

tion at all. I want a reply from the Minister also whether the method applied in this type of combing operation was permissible or not.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : The House knows that any information we give in reply to questions which pertain to States is on the basis of information given to us by the State concerned. The information I had placed before the House then was on the basis of what we got from the West Bengal Government.

श्री पन्नालाल बारूपाल : अध्यक्ष महोदय, मैंने जो प्रश्न उठाये हैं, क्या सरकार उनके बारे में कोई कदम उठाना चाहती है ? क्या इसके लिये कोई जांच कमेटी बैठेगी, वहां पर जिस प्रकार के अपराध हुए हैं, क्या उनके लिये कोई जांच कमीशन नियुक्त करेंगे ।

SHRI DINEN BHATTACHARYYA : Yesterday evening and this morning we received two telegrams, one from Sen-Raleigh in Asansol and another from Calcutta. The first relates to an incident on the 10th night when the police, CRP and the military searched the Sen-Raleigh Union office. You know Sen Raleigh is closed for the last three months and the workers there are agitating for the reopening of the factory. This is an attack on the trade union struggle.

Secondly, we are going to hold our provincial CITU conference in Asansol and just on the eve of this, the Secretary of the Sen Raleigh union which is the host of this conference, along with 22 activists, has been arrested on charges which are all false.

The second telegram relates to the ransacking and beating of innocent students in Calcutta while they were sitting in their students' federation office at Bow Bazaar Street. This is the thing going on there. Mr. Pant will say that they were arrested on some charges, but I want to appeal to you and to the whole House and say that there is no rule of law in West Bengal. It is the jungle law that is going on there.

The Prime Minister should answer. One Mr. Somnath Chatterjee, an hon. Member

of this House, just after the Alladipur incident, forwarded a memorandum to the Prime Minister. The Prime Minister got a reply from the authority in West Bengal and that respect accuses her own party and that is why she has suppressed the whole news. There, 50 houses were burnt down by the Congress goondas and volunteers. (Interruption)

SOME HON. MEMBERS rose—

SHRI DINEN BHATTACHARYYA : Why are you agitated ? Today is the last day of this session, and the people of West Bengal will ask us. They are accusing us that we are not doing justice to the West Bengal people. This is the thing which is going on in West Bengal day after day.

MR. SPEAKER : Don't make it a general debate.

SHRI DINEN BHATTACHARYYA : I am not making it a general debate. I want a categorical reply.

SHRI SAMAR MUKHERJEE : They want us to co-operate. So the facts must be stated.

SHRI DINEN BHATTACHARYYA : A report was submitted by Shri Somnath Chatterjee, an hon. Member of this House, just after the incident in Alladipur on the 24th June. Up till now they are silent on this matter.

अध्यक्ष महोदय : अब आप बैठ जाइये ।

श्री दिनेन भट्टाचार्य : बैठ जाऊंगा, लेकिन उनको जवाब तो देना चाहिये । क्या यह इन्हीं तरह में जंगल के राज की तरह से चलता रहेगा, कोई कानून नहीं है ।

They are asking for our co-operation. In your presence, the Prime Minister repeatedly asked for co-operation. This is going on in West Bengal day after day. We want to act according to the general law of the land. Mr. Pant, if he is honest and if he is a big democrat, must come forward with a clear statement, and these persons must be immediately released. That is my humble submission.

MR. SPEAKER : Don't get up again and again.

SHRI DINEN BHATTACHARYYA : I come from West Bengal and I am deeply concerned about the affairs there. You want to kill them and you say this is democracy. Is this democracy ?

SOME HON. MEMBERS rose—

SHRI B. P. MAURYA rose—

AN HON. MEMBER : Point of order.

MR. SPEAKER : I understand the point of order that you are raising, about the use of the word 'goonda'. I appeal to the Members not to use such words against any other party.

SHRI N. N. PANDEY (Gorakhpur) : He said 'goondas' in relation to the Congress.

MR. SPEAKER : Let me make it very clear that hon. Members should avoid such words. Members should not use such words against other parties.

श्री बी० पी० मौर्य : अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। माननीय सदस्य को उत्तेजित भावनाओं को देखकर मैं उनकी स्थिति का अन्दाजा लगा सकता हूँ, लेकिन सम्मानित सदस्य ने गुस्से में मंत्री जी को डिस्ऑनस्ट और काँग्रेस-गुण्डाज—ये दो शब्द कहे हैं, इसके खिलाफ मेरा विरोध है। मैं चाहता हूँ कि इन शब्दों को एकमपंज कर दिया जाय।

MR. SPEAKER : I am very sorry. They are not in good taste.

SHRI K. C. PANT : So far as the last matter raised by Shri Dinan Bhattacharya is concerned, only yesterday there was a Starred Question on this matter, and in reply to that we have given some information. If it had come up for oral answer, supplementaries come, and I would have given further information. There is no question of concealing anything.

On the other matters he raised namely Sen-Raleigh, Asansol, Calcutta and certain action taken by the police, be also answered for me and put some word in my mouth. I am not in a position to say anything. He has raised

them in the House today. He has received telegrams yesterday and today. I do not have any information with me just now.

On the question of certain expressions which he used, you have been good enough to give a ruling. . .

MR. SPEAKER : They have been used a second time in spite of my request not to use them. (*Interruptions*)

SHRI DINEN BHATTACHARYYA : On a point of order. The other day, when Mr. Swaran Singh was replying, he called a Member a buffoon. I have not called any particular Member a goonda.

SHRI K. C. PANT : I should like Members on this side of the House not to get excited. They should realise that he has a certain duty to perform to his constituency. Today is the last day of the session, and he has already said, "What will the people of West Bengal say?" So, unless he puts in his daily dose of vilification and abuse, neither he nor his constituency will be happy. So, we have to understand this position.

SHRI DINEN BHATTACHARYYA : I am in a position to substantiate my statement, my charges against them.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar) : I am grateful to you for allowing me to raise this matter so that Government may get a chance to assuage the feelings of all sections of this House and the country.

From the way in which reports about the health of Sheikh Mujibur Rehman were circulated after his detention by the Yahya regime and from the way in which his trial is being made known to the world, there is a feeling among all sections of the people in the country that perhaps, thinking that the world public opinion would be every day increasing in favour of saving the life of Sheikh Mujibur Rahman, Sheikh Mujibur Rahman has been executed by now by the Yahya regime. I would, therefore, like the Government to inform us before the House adjourns whether they have verified from any source that Sheikh Mujibur Rahman is alive, whether any body has actually seen Sheikh Mujibur Rahman in detention after he was taken to West Pakistan. If not,

[Shri Chintamani Panigrahi]

will our Government press the U. N. authorities to send some one to Pakistan to find out and report to the world whether Sheikh Mujibur Rahman is still alive.

MR. SPEAKER : Mr. Banerjee. I am sending his suggestion to the Minister. I think it is better that it is sent to him.

SHRI S. M. BANERJEE : I am not moving the Resolution.

You are aware, we tabled a Calling Attention Motion regarding the proposed execution of Sheikh Mujibur Rahman by the military dictatorship of Pakistan and when Shri Swaran Singh was replying to the debate, a suggestion was made by me and other colleagues that a Resolution should be passed in this House, and he welcomed the suggestion. To day I am extremely happy that our Prime Minister has made an appeal to the entire world. "India urges world leaders to intercede on behalf of Mujib", says this newspaper headline. I share the anxiety expressed by Mr. Panigrahi. I agree with you that as a private member, I cannot move a resolution in this House, but such a one-line resolution should come from the treasury benches. I request Mr. Raj Bahadur to convey these sentiments to the Prime Minister. Let a resolution be passed in this house today demanding the immediate release of Sheikh Mujibur Rahman. Even Mr. Kissinger when he went to West Pakistan, was not allowed to meet Mr. Mujibur Rahman. I know what the imperialist stooges do with those leaders. I am afraid Sheikh Mujibur Rahman might have been liquidated by this time. Anyhow, we should pass a resolution today demanding that he should be saved, because the safety of Sheikh Mujibur Rahman will be the safety of parliamentary democracy and secularism in this part of the world.

SHRI G. VISWANATHAN : Sir, I would like to bring to your notice the reported permission given by the Government of India to the Attorney General, Mr. Niren De, to appear before the Supreme Court in favour of Mysore on the Cauvery water dispute between the Governments of Tamilnadu and Mysore. It is a petition under article 131 of the Constitution where the Central Government is also a respondent—

Respondent No. 1. Article 76(2) is very clear :

"It shall be the duty of the Attorney-General to give advice to the Government of India. . . ."

I do not know how the Government of India has already permitted or is going to permit the Attorney General to appear in favour of one State against the interests of another State. Today's *Indian Express* says ;

"Mr. Dharma Vira told newsmen here this afternoon that he had requested the Union Law Minister to allow Mr. Niren De to appear both for the Central and Mysore Governments."

This is unconstitutional and unjust. It will be setting a bad precedent, where the Central Government will be taking a partisan attitude. I want to know whether they have given this permission and if so, whether they will revoke this permission given to the Attorney General of India to appear on behalf of Mysore.

MR. SPEAKER : Sometime later in the day, you can reply to this.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR : Yes, Sir, the Law Minister is not here at the moment.

श्री नाथूराम अहिरवार (टीकमगढ़) : अध्यक्ष महोदय, राजस्थान में जयपुर भी? वंकाणेर जनपदों में सवर्णों द्वारा हरिजन जाति के लोगों को पीटा जा रहा है, उनको कुओं पर पानी नहीं भरने दिया जा रहा है। तरह-तरह से उनको परेशान किया जा रहा है। इसके ऊपर सरकार को कुछ कहना चाहिए।

श्री चन्द्रपाल शैलानी (हाथरस) : अध्यक्ष महोदय, इसके सम्बन्ध में मैंने कल भी आपसे निवेदन किया था कि राजस्थान में अछूतों के साथ जनवरों से भी बदतर व्यवहार किया जा रहा है। सवर्ण जाति के लोगों ने फैसला किया है कि किसी भी अछूत को बनिये की दूकान पर कोई सौदा नहीं दिया जायेगा।

वहा पर अछूनी को उनके घर से उजाडा जा रहा है और बहनों की अस्मत् लूटी जा रही है लेकिन सरकार इन बातों पर कोई ध्यान नहीं दे रही है। मुझे खेद के साथ बतना पडता है कि आजादी के 24 सालों के बाद भी अछूत लोग मानवीय अधिकारों में वंचित है। मैं आपसे निवेदन करना चाहता हूँ कि अगर इसी तरह की स्थिति चलेगी तो इस मुल्क में बग़ावत होगी और उसको कोई राह नहीं सकेगा। मुझे अफसोस के साथ बतना पडता है कि सरकार इस बात पर तरफ कोई ध्यान नहीं दे रही है। मेरा आपके द्वारा निवेदन है कि सरकार इन बातों की छान-बीन करायें और यहाँ पर रिपोर्ट पेश करें।

श्री कृष्ण चन्द्र पन्त मुझे अफसोस है कि माननीय सदस्य उत्तेजित हो गए। उन्होंने मैं ही मुझ से कहा था कल शाम को मुझ तिव्व कर दिया और उस पर मैंने का हा राजस्थान गवर्नमेंट का टेलीफोन में कहा है कि एन माननीय सदस्य स एम। खबर मिली है इस पर उनका फौरन उत्तरन कार्यवाही करना चाहिए। यह मैं ही की बात है।

श्री बी० पी० शीर्ष अध्यक्ष महोदय, जब कभी भी शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स के ऊपर होत वाली ऐंटीसिटीज के बारे में कोई कान अटेंशन मोशन जाता है तो आप स्वीकार नहीं करते। पहले भी स्वीकार नहीं किया। तो इसका फौमला हो जाना चाहिये शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स की समस्या का लेकर जा कि बहुत भयंकर समस्याये है, उनक बारे में कान अटेंशन कया नहीं स्वीकार करते।

अध्यक्ष महोदय मैंने हाउस को बताया जब कल लाये। कल कोई काल अटेंशन मोशन नहीं था। इन्होंने कल शाम को 7 बजे दिया जब कि सारा बिजनेस तय हो चुका था।

श्री बी० पी० शीर्ष मैं मुजफ्फरनगर की मिसाल आपको देना चाहता हूँ। वहाँ पर

शेड्यूल्ड कास्ट्स और शेड्यूल्ड ट्राइब्स पर हुए अत्याचारों के बारे में मैंने काल अटेंशन मोशन दिया था और आपने कहा भी था कि उस पर विचार करेंगे लेकिन उस पर आपने कोई ध्यान नहीं दिया। मैं कडा लोगों पर हुए अत्याचार का मवाल है लेकिन कान अटेंशन मोशन की ओर आपका ध्यान नहीं जाता।

अध्यक्ष महोदय आप कृपा कर बैठेंगे। काल अटेंशन है ही नहीं तो ध्यान किम पर दे।

SHRI B N RIDDA (Niryalgudi) Sir I have given notice of a calling attention on the atrocities committed on harajins, including ladies

MR SPEAKER I have not seen it It can be taken up only when it is allowed by me

12.32 hrs

PAPEKS LAID ON THE TABLE

NATIONAL WELFARE BOARD FOR SEAFARERS RULES

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 408 of the Merchant Shipping Act, 1958 —

(1) The National Welfare Board for Seafarers (Amendment) Rules, 1970 published in Notification No G S R 2055 in Gazette of India dated the 26th December, 1970

(2) The National Welfare Board for Seafarers (Amendment) Rules, 1971, published in Notification No G S R 621 in Gazette of India dated the 1st May 1971

(Placed in Library) See No. L.F.-886/71]

REPORT OF CENTRAL INSTITUTE OF ENGLISH, HYDERABAD

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) Sir, on behalf of Shri Siddhartha